

(2006) 05 GAU CK 0052
In the Gauhati High Court

Md.Rafi Khan

APPELLANT

Vs

State of Manipur and Ors.

RESPONDENT

Date of Decision : 08-05-2006

Acts Referred:

Citation : (2006) 05 GAU CK 0052

Hon'ble Judges : T.Nanda kumar Singh, J

Bench : Single Bench

Advocate : S.Nepolean Singh, Ch.Nickel Singh, Advocates appearing for Parties

Judgement

1. Heard Mr. Ch. Nickel Singh, learned counsel appearing on behalf of the petitioner as well as Mr. S. Nepolean Singh, learned Jr. G.A. to A.G., Manipur appearing for the respondents.

2. Mr. S. Nepolean Singh, learned Jr.G.A. submits that because of the subsequent order of the Govt. of Manipur dated 19.6.2002 this writ petition could be disposed of at this stage.

3. According to the petitioner, he was appointed as Village Level Worker in the Directorate of Rural Development and Panchayati Raj, Manipur under an order of the Director of Rural Development and Panchayati Raj, Manipur dated 25.10.1999. The further case of the petitioner is that while he was serving as Village Level Worker under the said order of the Director of Rural Development and Panchayati Raj, Manipur dated 25.10.1999 the Government of Manipur issued an order dated 19.3.2001 for terminating the services of all the employees who were appointed subsequent to 19.4.1999. Such being the situation, the petitioner who was appointed as Village Level Worker only on 25.10.1999, has the apprehension that his service shall be terminated under the said order of the Govt. of Manipur dated 19.3.2001. In this regard the learned G.A. frankly submits that by a subsequent order of the Govt. of Manipur the cut off date, i.e. 19.4.1999, had been changed to 6.11.1999. Such being the situation the service of the petitioner is not going to be terminated under the

order of the Govt. of Manipur dated 19.3.2001.

4. Considering the submissions of the learned counsel for the petitioner and the learned G.A appearing on behalf of the respondents and also on perusal of the subsequent order of the Govt. of Manipur dated 19.6.2002, this writ petition is disposed of by directing the respondents not to terminate the service of the petitioner under the said order of the Govt. of Manipur dated 19.3.2001 inasmuch as the cut off date, i.e. 19.4.1999, had been changed to 6.11.1999.

5. With the above observations and directions, this writ petition is allowed. No costs.